

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF STAKEHOLDERS OF
SREEVATSALAKSHMI FINANCE CORPORATION LIMITED**

RELEVANT PARTICULARS

1.	NAME OF CORPORATE PERSON	SREEVATSALAKSHMI FINANCE CORPORATION LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	27 TH JULY, 1998
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	COMPANIES ACT, 1956
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U65910TZ1998PLC008513
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	#324, (OLD NO.8/2) METTUPALAYAM ROAD, COIMBATORE-641 043
6.	LIQUIDATION COMMENCEMENT DATE IN RESPECT OF CORPORATE PERSON	01 ST SEPTEMBER, 2021
7.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	DR. C.V MADHUSUDHANAN, INSOLVENCY PROFESSIONAL[IBBI/IPA-IP/00058/2016-2017/1059] 101, INDUS CHAMBERS, GOVT. ARTS COLLEGE ROAD, COIMBATORE – 641 018 Email: rp@ksrandco.in
8.	LAST DATE FOR SUBMISSION OF CLAIMS	01 ST OCTOBER 2021

Notice is hereby given that the **SREEVATSALAKSHMI FINANCE CORPORATION LIMITED** has commenced voluntary liquidation on 01st September, 2021.

The stakeholders of creditors of **SREEVATSALAKSHMI FINANCE CORPORATION LIMITED** are hereby called upon to submit a proof of their claims on or before 01st October, 2021 to the Liquidator at the address mentioned against item 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false, misleading proofs of claim shall attract penalties.

Name and Signature of Liquidator

DR. C.V MADHUSUDHANAN,
Liquidator

Date : 04.09.2021
Place : COIMBATORE